

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

IA. No. 44/2018 in Petition No.18/SM/2015

Subject : Application under Section 94 of the Electricity Act, 2003 filed by Costal Gujarat Private Limited for seeking permission to place on record the submissions to address the new issues/ allegations of Energy Watchdog.

Date of hearing : 3.7.2018

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Respondents : Coastal Gujarat Private Ltd. (CGPL) and others

Parties present : Shri C.S. Vaidyanathan, Senior Advocate, CGPL
Shri Abhishek Munol, Advocate, CGPL
Shri Kunal Kaul, Advocate, CGPL
Shri Sitesh Mukherjee, Advocate, WRLDC
Shri Deep Rao, Advocate, WRLDC
Ms. Divya Chaturvedi, Advocate, B&V
Shri Saransh Shaw, Advocate, B&V
Shri Abhay Kumar, Tata Power
Shri Anil Kumar, Energy Watchdog

Record of Proceedings

Learned senior counsel for CGPL submitted that the present Interlocutory Application (IA) has been filed for seeking permission to place on record the submissions to address the new issues/ allegations raised by Energy Watchdog in its affidavit dated 23.5.2018. Learned senior counsel further submitted that as per the Commission's direction dated 19.4.2018, CGPL has filed its written submissions. However, Energy Watchdog in its written submission dated 23.5.2018 has raised certain new allegations. Learned senior counsel for CGPL requested the Commission to list the petition to refute the allegations made by the Energy Watchdog.

2. Learned counsel for B & V (Independent Engineer) adopted the submissions made by the learned senior counsel of CGPL and requested for time to file its submissions.

3. The representative of Energy Watchdog submitted that no new fresh allegations have been made against the CGPL.

4. After hearing learned senior counsel for CGPL, learned counsel for B & V (Independent Engineer) and representative of Energy Watchdog, the Commission

directed CGPL, WRLDC and B & V (Independent Engineer) to file their submissions, by 24.7.2018, with an advance copy to the Energy Watchdog, who may file its response, if any, by 31.7.2018. Accordingly, the Commission disposed of the IA.

5. The Commission directed that due date of filing the submissions and response should be strictly complied with. No extension shall be granted on that account.

6. The petition shall be listed for hearing in due course.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**